

- (b) if so, the details thereof;
- (c) whether the Central Government has taken any steps in this regard;
- (d) if so, the details, thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) No proposal has been received from the State Government of Karnataka for rehabilitation of the Great Indian Bustard at Ranebennur Black Buck Sanctuary.

(c) to (e) Does not arise.

Disposal of e-waste

†1577. SHRI RASHEED MASOOD: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has formulated any policy for disposing off growing e-waste all across the country;
- (b) if so, the details thereof; and
- (c) the measures adopted to check e-waste in Delhi coming from outside?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Ministry of Environment and Forests (MoEF) has notified the E-Waste (Management and Handling) Rules, 2011 for effective management of e-waste in the country. These Rules have come in to effect from 1st May 2012. The concept of Extended Producer Responsibility (EPR) has been enshrined in these rules to make it a mandatory activity for the manufacturers of electronic and electrical equipments. Under the EPR, the producers are responsible for collection of e-waste generated from the end of life of their products by setting up collection centers or take back systems either individually or collectively. As per these Rules, E-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committees. As per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, import of e-waste for disposal is not permitted. The import is permitted only for recycling or recovery or reuse with the permission of the Ministry of Environment and Forests.

†Original notice of the question was received in Hindi.